

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 106**

**CP(IB) No. 242/Chd/Pb/2023**

**IN THE MATTER OF:-**

Anupam Aggarwal

...Petitioner

**Under Section: 94, IBC 2016**

**Order delivered on 13.05.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Vishav Bharti Gupta, Advocate

**ORDER**

Compliance affidavit is stated to be e-filed. Let hard copy of the same be filed during the course of the day.

The present petition has been filed under Section 94 of the Code for initiation of CIRP. Mr. Rajesh Mehru has been proposed as RP and his written consent and valid AFA is on record. It is stated by him that no disciplinary proceeding are pending against him.

Keeping in view the facts and circumstances of the present case, Mr. Rajesh Mehru is appointed as RP under Section 97. RP is directed to comply with the provisions of Section 99 of the I&B Code, 2016 and to file report within ten days and supply copy of the report to the financial creditor(s) as well as to the personal guarantor. The RP shall file affidavit of service with proof. Objections if any, be filed by the creditor(s) as well as personal guarantor within one week after receiving the report. Response thereto, if any, be filed within next one week with a copy in advance to the counsel opposite. Learned counsel for the petitioner is

directed to inform the RP about his appointment during the course of the day. Let the matter be listed on 22.07.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**